

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1507/97

DATE OF ORDER : 17-11-97

Between :-

T.Narasimha Murthy

... Applicant

And

1. Union of India, rep. by its Secretary, M/o Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. Flag Officer, Commanding-in-Chief, Eastern Naval Command, Head Quarters, Visakhapatnam.
4. General Manager, Naval Armament Depot, Visakhapatnam.

... Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri N.V.Raghava Reddy, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

((Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri P.B.Vijay Kumar, counsel for the applicant and Sri N.V.Raghava Reddy, standing counsel for the respondents.

2. The applicant in this O.A. is Driller Gr.II and he was further promoted to Driller Gr.I C (Rs.225-308). Subsequently (Expert Classification Committee) Driller Gr.I C has been converted as Machinist by E.C.C./Recommendations and upgraded the scales of pay from Rs.225-308 to Rs.260-400. The applicant submitted a representation on 28-11-95 for revising the scales of pay. That was rejected by ~~to~~ the impugned letter No. VAE: 0187 dt.7-3-96 (Annexure A-I to the OA).

3. This O.A. is filed praying for a direction to the respondents to re-fix the pay of the applicant in the scale of pay of Rs.1200-1800 bringing his post under HSK Gr.II by ^t setting aside the impugned proceedings No.VAE 0187 dt.7-3-96 passed by the Respondent No.4 with all attendant and consequential benefits.

4. The applicant has submitted a representation protesting against the impugned order to Respondent No.3 by his representation dt.25-4-96 (Annexure-III, page-10 to the OA). It is stated that this representation is yet to be disposed of. Both sides agreed that the Respondent No.3 may be directed to dispose of representation dt.25-4-96 in accordance with the law taking due note of the contentions raised in this O.A.

5. In view of the above submissions, the Respondent No.3 is directed to dispose of the representation of the applicant

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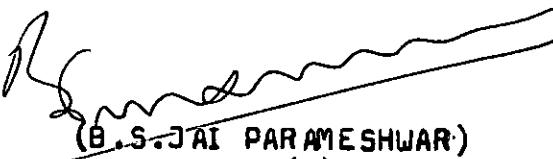
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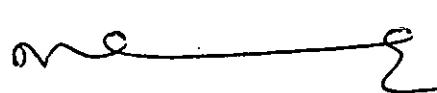
dt. 25-4-96 (Annexure-III page-10 to the OA) in accordance with the law, taking due note of all contentions raised in the O.A. also.

6. The Original Application is disposed of as above at the admission stage itself. No order as to costs.

7. Time for compliance is three months from the date of receipt of a copy of this order.


(B.S. JAI PARAMESHWAR)
Member (J)

17.11.97


(R. RANGARAJAN)
Member (A)

Dated: 17th November, 1997.
Dictated in Open Court.

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J.R.

(15)

DA.1507/97

Copy to:-

1. The Secretary, Ministry of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, Head Quarters, Visakhapatnam.
4. The General Manager, Naval Armament Depot, Visakhapatnam.
5. One copy to Mr. P.B. Vijay Kumar, Advocate, CAT., Hyd.
6. One copy to Mr. N.V. Raghava Reddy, Addl.CGSC., CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate.

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28/11/97

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TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 17/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
O.A.NO. 1507/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

